THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) Yes, Sir.

- (b) and (c) There is a Monitoring Committee under the Chairmanship of Member (environment) of the Planning Commission which monitors various aspects including the aspect of water quality of the river Ganga. 27 water quality monitoring stations along the Ganga have been set up and water quality is being regularly monitored with regard to 142 percmeters. The Steering Committee under the Chairmanship of Secretary (E&F) also regularly reviews the various aspects of the Ganga Action Plan. The Central Ganga Authority as the highest body for the Ganga Action Plan under the Chairmanship of Prime Minister also reviews its entire progress. Based on the review undertaken by the Government, remedial measures are taken by the Ganga Project Directorate, the State Governments and the executing agencies. With the completion of many schemes upto and including those in Kanpur and Allahabad, water quality both in Kanpur and Allahabad has shown improvement.
- (d) Under Ganga Action Plan a total of 261 schemes have been sanctioned at a cost of Rs. 347.22 crores. The schemes include interception, diversion and treatment of sewage, setting up of electric crematoria, low cost sanitation and river front facilities in the States of Uttar Pradesh, Bihar and West Bengal. The entire cost of the programme is being borne by Government of India. So far a sum of Rs. 311.38 crores has been spent.

ftflutlon due to automobiles

- 248. SHRI PRAMOD MAHAJAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) whether Government's attention has been drawn to the news item appearing in India Today dated I5th November, 1992 "Bombay Taxis Go Green"; and
- (b) if so, what steps Government propose to take that the entire automobile industry becomes pollution free?

THE MINISTER OF HUMAN RE-SOURCE DEVELOPMENT (SHRI AR-JUN SINGH): (a) Yes, Sir.

- (b) The steps taken by the Government to control vehicular pollution include.
 - (i) Gross and mass emission standards for all types of vehicles have been notified under the Motor Vehicles Rules, 1989; (ii) Draft notification in respect of mass emission standards for petrol and diesel driven vehicles for the year 1995 has been issued under the Central Motor Vehicles Rules, 1989; (iii) Steps have been initiated to introduce compressed natural gas (CNG) as an alternative fuel for petrol and diesel in major metropolitan cities.

Environment clearance of projects

- 249. SHRI B.K. HARIPRASAD: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) whether it is a fact that several projects of Karnataka have been stalled due to the non-grant of environment clearance to these projects and if so, the details of the projects which are pending for over 3 months, 6 months, 1 year and above; and
- (b) whether Government are awaic that this delay is seriously affecting the industrial growth of the State and discouraging industrial enterprise?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) and (b) Since May, 1992 following two projects *viz*.

- (i) Expansion of Mining facilities at Kudrcmukh by Kudremukh Iron Ore Company Ltd. and
- (ii) Construction of Second Stage Fishing Landing Facilities at Malpe Fishing Harbour

arc pending with the Government. There is no information with the Government to state that industrial growth in Karnataka has been affected due to non-grant of clearance to the above projects from environmental angle.

Air, Water and Noise Pollution

- 250. SHRI JAGMOHAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:
- (a) whether it is a fact that major metropolitan cities of the corunty are the most polluted human settlements in the world:
- (b) whether Government have identified the sources of pollution and also assessed the extent of pollution as & result thereof; and
- (c) what remedial measures arc being taken by Government to bring d-wn the level of air, water and noise pollution in these cities?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) and (b) No, Sir. The Central Pollution Control Board has estimated that the major causes of pollution in metropolitan areas are vehicular pollution and domestic wastes.

- (c) The Itcps taken to bring down the level of air, water and noise pollution in cities arc II follows:
 - (i) Effluent, emission and ambient noise standards have been prescribed under the Environ mem (Protection) Act, 1986; (ii) Environment guidelines have been evolved for sitting and operation of industries.

- (iii) Industries have been asked to comply with consent requirement of the State Pollution Control Board to limit the discharge of effluents and emissions within the stipulated standards;
- (iv) The Central Government, in consultation with the State Governments, have prepared an action plan to meet the effluent and emission standards for polluting industries;
- (v) Fiscal incentives are being provided for installation of pollution control equipment and also for the shifting of polluting industries from congested areas;
- (vi) Network of ambient air quality and ambient water quality monitoring stations have been set up. (vii) A scheme has been initiated to give assistance to cluster of small scale industrial units for setting up common effluent treatment plants.

वन क्षेत्र में खनन पट्टों को खीकृति

- 251. श्री शिवचरण सिंह: क्या पर्यावरण और वन मंत्री यह बताने की कुप करेंगे कि:
- (क) वन (संरक्षण) अधिनियम बनने के पश्चात् किल-किन सल्यों में बन क्षेत्र में खनन पट्टों को स्वीकृति प्रदान की नई है;
- (ख) क्या खनन पट्टों को स्वीकृति प्रदान करने के लिए केन्द्रीय वन विभाग द्वारा "अनापत्ति प्रभाणपत्र" जारी किए हैं:
- (ग) क्या यह सच है कि उच्चतम न्यायालय ने भी इस अधिनियम का पालन किए जाने का पक्ष लिया है,
- (घ) क्या यह सच है कि वनों में अनिधकृत खनन वन विभाग ही कराता है; और इसका व्यौरा क्या है; और
- (ङ) क्या स्थार पर्यायरण-संरक्षण के लिए देश दे. वर्नों की कटाई पर तत्काल प्रतिबंध लगाने का विचार खती है?

मानद संसाधन दिवास भंदी (श्री अर्जुन सिंह): (क) आरू प्रदेश, विदार, गुप्तत, हिराचल प्रदेश, कर्नाटक, मध्य प्रदेश, महत्ताष्ट्र, उड़ीसा, तमिलवाडु उत्तर प्रदेश तथा अंद्रभान और निकोबार द्वीप समूह से यन (संरक्षण) अधिनियम, 1980 के अन्तर्गत खन्न के लिए वन भूषि के उपयोग की मंजूरी दी गई है।